

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

33.

**IA-925(MB)2024 IN
C.P. (IB)/05(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Syed Sirajis Salikin Khadri

SECTION: 94(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-925(MB)2024

1. Adv. Vatsal Gosaliya a/w Charu Budhadev i/b MKA & Co., Ld. Counsel for the Applicant present in IA-925(MB)2024. Mr. Agam H Maloo, Ld. Counsel for the Personal Guarantor/Respondent in IA-925(MB)2024 present.
2. Ld. Counsel for the Respondent seeks time to file reply. Time granted. Counsel for the Respondent is directed to file reply within two weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **08.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)